

**GOVERNMENT OF INDIA  
MINISTRY OF CIVIL AVIATION  
Rajya Sabha**

**UNSTARRED QUESTION NO. : 356**

**TO BE ANSWERED ON THE 6th February 2023**

**VIOLATION OF AIR SAFETY NORMS BY AIRLINES**

**356. SHRI RAJEEV SHUKLA**

**Will the Minister of CIVIL AVIATION be pleased to state:-**

- (a) whether the Ministry has taken note of increase in number of incidents of violation of air safety norms by airlines;**
- (b) if so, the number of times airlines have violated air safety norms as per DGCA standard during the last three years;**
- (c) whether safety audit of aircrafts are being conducted regularly; and**
- (d) if so, the details thereof and the steps taken by the Ministry to ensure safe travel of air passengers?**

**ANSWER**

**Minister of State in the Ministry of CIVIL AVIATION (GEN. (DR) V. K. SINGH (RETD))**

**(a) to (d) Violations of air safety norms by the airlines are monitored and based on the severity of the violation, action is taken by the Directorate General of Civil Aviation (DGCA). The details of such violation for the last three years are attached as Annexure A.**

**In order to ensure strengthening of safety oversight and enhancing deterrence for violation, the Aircraft Act, 1934 was amended in the year 2020 incorporating provisions for adjudication of financial penalties followed by inclusion of corresponding provisions for imposition of financial penalties in the Aircraft Rules, 1937 empowering Directorate General of Civil Aviation (DGCA) to impose penalties for contraventions of the Rules/Regulation related to Air Safety.**

**DGCA regularly carries out spot checks of aircraft of airlines. In addition, DGCA has taken the following steps to enhance safety of operations and ensure safe travel of passengers:**

**(i) Airlines have been directed to increase their engineering capabilities at all airports where they operate to ensure availability of spares and qualified manpower.**

**(ii) Audits of engineering facilities of airlines carried out by DGCA.**

**(iii) DGCA has increased its spot checks on aircraft of airlines.**

**(iv) Accountable Manager and Flight Safety In-charge of each Airline have been sensitized about their responsibilities and necessary action taken as per norms.**

**(v) DGCA has directed airlines to ensure adequate availability of spares.**

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**ANNEXURE-A****Year-wise Violations of air safety norms by airlines**

<b>Year</b>	<b>Air-Carriers</b>	<b>Violation</b>
2021	M/s Spicejet Ltd 11.10.2021	Violation of provisions of The Aircraft ( Carriage of Dangerous Goods) Rules, 2003
2022	M/s Air India 07.04.2022	During the audit on 08.02.2022 significant non-compliances were found.
	M/s Tata Sia Airlines Ltd. (Vistara) 23.05.2022	Violation of provisions of rule 133A of the Aircraft Rules, 1937
	M/s SpiceJet Ltd. 27.05.2022	Violation of provisions of rule 133A of the Aircraft Rules, 1937
	M/s Star Air 24.06.2022	Violation of provisions of rule 133A of the Aircraft Rules, 1937
	M/s Spicejet Ltd 27.07.2022	Violation of various safety norms
	M/s Go Air 03.11.2022	Violation of provisions of rule 133A of the Aircraft Rules, 1937